Offices Functioning in Rented Buildings

Written Answers

- 738. SHRI RAM PUJAN PATEL: Will the Minuter of INFORMATION AND BROADCASTING be pteased to state:
- (a) whether it is a fact that the various offices of his Ministry|sttbordiinate offices) departments are in the rented buildings in Delhi and outside Delhi and if so, since
- fb) what are the names of each office and the monthly rent of each such building occupied by these offices alongwith the date of occupation;
- (c) whether it is also a foct that his Ministry is not interested to shift such offides from rented buildings to Government buildings; if so, what are the reasons therefor; and
- (d) if the answer to part (c) above be in the negative, what steps have been taken so far to shift such offices from rented buildings;

THE MINISTER OF STATE JN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI H. K L. BHAGAT): Ca) and (b) The information is being collected and Will be laid on the Table of the Rajya Sabha.

(c) No, Sir.

other places in the country.

(d) A proposal has been finalised- to construct, more buildings to accommodate ious offices both in Delhi .Hid at ten

Strike in Coal India Limited

739. SHRT S. W. DHABE: SHRIMATI RODA MISTRY:

Will the Minister of ENERGY be pleased to state:

(a) what is the number of strikes that have taken place during the period from the 1st April, 1980 to the 31st March, 1984 in the Coal India Limited and its subsidiary companies; and

(b) what were the reasons for these strikes and in which company they took place?

THE MINISTER OF STATE IN THE DEPARTMENT OF COAL IN THE MINISTRY OF ENERGY (SHRI DAL-BIR SINGH): (a) and (b)

BCCL No. of **ECL** CCL WCL strikes 151 529 391 282

The above strikes were resorted to in support of different demands of the workers and also for settlement of issues outstanding at various times, such as the implementation of provisions of NCWA II, representation on the JBCCI-III, finalisation of NCWA-ITI, provision of facilitates, service benefits etc.

Outflow oj Foreign Exchange in case of **Multinational Companies**

740. SHRI HUSEN DALWAI: DR. MOHD. HASHIM • KIDWAI:'

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether it is a fact that outflow of foreign exchange in the case of multinational drug companies is higher than the inward flow of foreign exchange;
- (b) if so, what are the reasons therefor nnd what steps Government have taken to ensure that there is minimum outflow of foreign exchange;
- (c) whether it is a fact that these anomalies have cropped up because of wrong implementation of the ratio parameters of Drug Policy of 1978;
- (d) whether it Is a fact that no on the value of production and. imports was independently made by his Ministry;
- (e) whether it is also a fact that there is no check of imports of intermediates/ penultimates and bulk drugs which are not permitted and have been imported in huge quantities at high prices; if so, whether any instances have come to the . notice of his Ministry?

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As per the provisions of 1978 Drug Policy the activities of foreign drug companies are being so channelised as sub-serv_e the national interest. Furthgx in the case of foreign drug companies suitable export obligations are also being imposed while deciding their applications for substantial expansion/re-endorsement/recognition of capacities.

(d) and (e) The Import Policy in respect of drags and pharmaceuticals is reviewed on annual basis. Certain instances of imports of some Taw materials not permitted under the industrial licence have come to the notice of Government.

Recommendations of Committee formed to investigate into profiteering by drug Companies

741. SHRI HUSEN DALWAI: DR. MOHD. HASHIM KID-WAI:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to

- (a) whether Drug Policy, of 1978 provided for setting up a Committee to investigate into the allegations of large profits by Drug Companies:
- (b) if so, what were the findings of the Committee:
- (c) what decisions have been taken by Government to the recommendations of this Committee:
- (d) what are the recommendations which his Ministry has implemented;
- (e) whether it is a fact that multinational drug companies are importing

bulk drugs and other raw materials from their principals at very high prices on transfer basis:

to Questions

- (f) if so, what steps have been taken in this regard;
- (g) the names of drugs imported by each multinational company from their principals with quantity and CIF prices during the last three years, year-wise; and
- (h) whether any instance of over involving has come to the notice of his Ministry and if so what action was taken against Ihe concerned company?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHR1 VASANT SATHE): (a) Yes, Sir.

- (b) to (d) The recommendations of the Committee and the action taken thereon was indicated in-Rajya Sabha Unstarred Question No. 714 answered on 28th February, 1983. (A copy attached)
- (e) and (h) Some of the bulk drugs are being imported by multi-national companies from their principal, but, no instance o'f transfer pricing or over-invoicing has come to the notice of my Ministry.
 - (f) Does not arise.
- (g) Information to the extent available will be collected and laid on the Table of the House.

Unstarred Question No. 714, answered in the Rajya Sabha on the 29th February,

Committee on Profitability of Foreign Companies

- 714. DR. JOSEPH LEON D'SOUZA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:
- (a) whether it is a fact that the Committee on profitability of foreign companies suggested continuous monitoring the profitability of the foreign drug companies: and
- (b) if so, what action has been taken im the matter and also on other recommendations of the Committee: and
- (c) whether it is a fact that foreign companies which criticized tfie policy o' Government for pricing drugs on the